

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

17/11/96

CONTEMPT PETITION NO. 80/96  
IN

17928

ORIGINAL APPLICATION NO. 913/94

**Shri Vijay padmakar Singatkar**

....

Applicant

Union, of India & Ors.

V/s

....

Respondents

From : The Deputy Registrar  
Central Administrative Tribunal  
Gulestan Bldg, 3rd & 4th Floor,  
Prescot Road, Bombay - 1.

To

Shri **S.K. Pallam,**  
the General Manager,  
Central Railway, C.S.T.,  
MUMBAI-400 001

By hand

Take notice that a Contempt Petition has been filed by the applicant in the above mentioned case complaining of non-compliance by the Respondents of the Orders passed by this Hon'ble Tribunal on **17-10-95**, and the same has been registered for action being taken under the Contempt of Court Act, 1971.

When the said petition was placed before the Tribunal, the Tribunal has passed an Order that before taking Contempt Proceeding notice be issued to you to show cause as to why such Contempt Proceeding should not be taken for not complying with the order of the Tribunal.

cds copy  
of reply  
sent on 19  
10/11/96

Despatched on 18/11/96

Despatched

.. 2 ..

Take notice that you should appear before the Tribunal in person or through your advocate on 06-1-1997

A copy of Tribunal's order dated 01.11.96 is enclosed for compliance.



this

15th

day of

Nov

1996

SECTION OFFICER

ENCL : Copy of Tribunal Order  
dt. 1.11.96 & Copy of CP No.80/96

CORAM: THE HON'BLE SHRI B.S.HEGDE  
THE HON'BLE SHRI M.R.KOLHATKAR

MEMBER - (J)  
MEMBER (A)

Tribunal's Order

Dt:01.11.96

Applicant by Shri D.V.Gangal. He has filed a C.P.

Issue notice on C.P. to the Respondents to file their reply.

Adjourned to 06-1-1997.

Certified True Copy  
Date

*[Handwritten Signature]*  
Section Officer  
Central Admn, Tribunal,  
Bombay Bench  
14/11/96

14/11/96